

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2057  
(To be answered on the 28<sup>th</sup> July 2022)**

**REDUCTION IN AIRFARE**

**2057. SHRI SUNIL KUMAR MONDAL**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government has taken any initiative/ issued any guidelines or order to private airlines for the reduction in airfare; and  
(b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**(Shri Jyotiraditya M. Scindia)**

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**(a) & (b): As per prevailing regulation, airfares are neither required to be established nor regulated by the Government. Under the provision of Sub Rule (1) of Rule 135 of The Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services requires to establish tariff having regard to all relevant factors, including cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff. Airlines are free to charge reasonable airfares as per their operation viabilities subject to compliance to above said rule.**

**However, at present due to the COVID 19 outbreak, Ministry of Civil Aviation (MoCA) vide order number 02/2020 dated 21st May, 2020 (amended time to time) has capped airfare during calibrated opening of the domestic aviation sector in the country to ensure that the airlines do not charge excessive airfares from passengers. This Ministry vide order number 24/2021 dated 12th August, 2021 had revised the minimum & maximum fares to be charged by airlines from passengers which is applicable at present. As per the latest MoCA Order number 26/2021 dated 18th September, 2021, the minimum and maximum airfares chargeable are rolled over for the next 15 days cycle.**

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